

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.
OA.983/95.
9/55

Date of order:11-12-95.

Between:-

Ch.Brahmaji Rao ... Applicant.

And

1. The Telecom District Manager,
Eluru -434 050.
2. The Chief General Manager,
Telecommunications, A.P.
Hyderabad-500 001.
3. The Chairman, Telecom Commission,
(Rep.Union of India),
Sanchar Bhavan, New Delhi-110 001.

... Respondents.

Counsel for the Applicant: Mr.N.R.Srinivasan

Counsel for the Respondents:Mr.K.Ramuloo,CGSC.

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO,VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN,MEMBER ADMINISTRATIVE.

Hon'ble Tribunal made the following order:-

This O.A.is ~~filed~~ filed praying for stepping up
of pay of the applicant so as to be equal with the
pay of his juniors.

It is now stated by the learned counsel for the
applicant that as the applicant was given the benefit
of notional pay as prayed with effect from 1-2-1988
and the monetary benefit from one year prior to the
date of filing of this O.A.This O.A.had become infructuous.
Accordingly it is dismissed. No costs.

[Signature]
Dy.Registrar(Judl)

Copy to:-

1. The Telecom District Manager,Eluru-524 050
2. The Chief General Manager,Telecommunications,A.P.
Hyderabad-500 001.
3. The Chairman,Telecom Commission(Rep.Union of India),
Sanchar Bhawan, New Delhi-110 001.
4. One copy to Mr.N.R.Srinivasan,Advocate,6-1-132/54/G3,
Karthikeya Apartments,Padmarao Nagar,Sec'bad.500061.
5. One copy to Sri K.Ramuloo,CGSC.CAT.Hyd.
6. One spare copy.

04-983/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELABHAR
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A)

DATED: 11-12-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

